

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-38/2022/4029/A

From :- Smti Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,

Shri Jitu Mani Barman,
District & Sessions Judge,
Goalpara.

Dated Guwahati, the 3rd May, 2024.

Sub:- **Casual leave.**

Ref:- Letter No. DJG/1698 Dated 24.04.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 06.05.2024, along with station leave permission, with the official vehicle, at own cost, from the evening of 04.05.2024 till the morning of 09.05.2024.** The Additional District & Sessions Judge, Goalpara and in his absence, the Civil Judge & Assistant Sessions Judge, Goalpara, in her absence, the Chief Judicial Magistrate, Goalpara, and in his absence, the in-charge CJM, Goalpara shall remain in charge of your Court and Office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-38/2022/4030/A, dated , 03-05-2024

Copy to:

1. ✓ The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

Kole